

MEANING OF “THUG” AND “TUGGEE” ACT 1848

ACT No. III. Of 1848

(Rep., Act 17 of 1862)

[26th February, 1848.]

Passed by the Right Hon'ble the Governor General of India in Council, On the 26th February, 1848.

An Act for removing doubts as to the meaning of the words “Thug” and “Thuggee,” and the expression “Murder by Theuggee,” when used in the Acts of the Council of India.

Whereas doubts have arisen as to the meaning of the words “Thug” and “Thuggee,” and the expression “Murder by Thuggee,” when used in the Acts of the Council of India:--

It is hereby declared and enacted, that the word “Thug” when used in any Act heretofore passed by the Council of India, shall be taken to have meant and to mean a person who is, or has at any time been habitually associated with any other or others for the purpose of committing, by means intended by such person or known by such person to be likely to cause the death of any person, the offence of Child-stealing or the offence of Robbery not amounting to Dacoity. And that the word “Thuggee” when used in such Acts shall be taken to have meant and to mean the offence of committing or attempting any such Child-stealing or Robbery by a Thug. And that the expression “Murder by Thuggee” when used in such Acts shall be taken to have meant and to mean Murder when employed as the means of committing such Child-stealing or such Robbery by a Thug.
